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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2936/2002

Thursday, this the 29th day of May, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri Govindan S. Tampi, Member (A)

1. Abhijit Chakraborty  
s/o Late Shri A.N. Chakraborty  
r/o K-I/83, C.R.Park, New Delhi-19
2. Praveer Kumar Saxena  
s/o Shri Prem Kumar Saxena  
r/o 4A/3094, Vasundhara, Ghaziabad (UP)  
..Applicants

(By Advocate: Shri George Paracken)

Versus

1. Union of India through  
the Secretary  
Dept. of Personnel & Training  
North Block, New Delhi-01
2. Chairman, Union Public Service Commission  
Dholpur House, New Delhi-11  
..Respondents

(None for respondents)

\* O R D E R (ORAL)

Shri Justice V.S. Aggarwal:

Learned counsel for applicants states that during the pendency of the present application, the respondents have taken a decision and decided the representation of the applicants. He states that if so advised, the applicants would take recourse in accordance with law. As for present, therefore, without prejudice to their rights to take recourse in law and take all legal and factual pleas available in law, the applicants do not press the present application.

2. Allowed as prayed. / Subject to aforesaid, OA is dismissed as withdrawn.

(Govindan S. Tampi)  
Member (A)

/sunil/

*V.S. Aggarwal*

(V.S. Aggarwal)  
Chairman